

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 1
(IB)-414(PB)/2020

IN THE MATTER OF:

Mack Star Marketing Pvt Ltd
Vs.

.... Applicant/petitioner

Oriflame India Pvt Ltd.

.... Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2020

Coram:

SH. B. S. V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :Ms. Shivani Rawat, Mr. S. R. Mohapatra, Advs

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent on 19.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 19.02.2020.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)